

## NOTICE

IN CONTINUATION OF NOTICE DATED 18/05/2020, it is hereby notified for the information of the Advocates and parties appearing in Person before the High Court of Bombay Benches at Nagpur and Aurangabad and High Court of Bombay at Goa that,

- 1) In the event of the presiding judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the companion judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.
- 2) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.
- 3) In the event of the Judge presiding over the Single Bench recusing from a matter, then such matter be placed before the companion Judge of the Division Bench, who shall preside over the Single Bench.

Dated this 20<sup>th</sup> May, day of 2020.

By Order

Sd/-

(V.R. Kachare)

I/c. Registrar, Judicial-I  
High Court, A.S. Bombay.